

Parliament Session Alert

Winter Session: November 16 – December 16, 2016

Highlights

- ◆ Lok Sabha and Rajya Sabha will meet for the Winter Session between November 16 and December 16, 2016. There will be a total of 22 sittings.
- ◆ The agenda for legislation includes ten Bills for consideration and passing. Nine Bills are listed for introduction, consideration and passing. Two Bills are listed for withdrawal. We list these below:

Bills listed for Consideration and Passing

Short Title	Key Objectives	Introduced on	Status
Consumer Affairs			
The Consumer Protection Bill, 2015	Replaces the 1986 Act. Provides for redressal of consumer complaints, recall of goods, action against misleading advertisements, and product liability claims.	10 Aug 2015 Lok Sabha	Standing Committee Report on 26 Apr 2016
Health			
The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Bill, 2014	Seeks to prevent the spread of HIV and AIDS, prohibit discrimination against persons with HIV and AIDS.	11 Feb 2014 Rajya Sabha	Standing Committee Report on 29 Apr 2015
The Mental Health Care Bill, 2013	Replaces the Mental Health Act, 1987 to protect the rights of persons with mental illness and promote their access to mental health care.	19 Aug 2013 Rajya Sabha	Standing Committee Report on 20 Nov 2013, Passed by Rajya Sabha on 8 Aug 2016, Pending in Lok Sabha
Labour			
The Employee's Compensation (Amendment) Bill, 2016	Requires an employer to inform the employee of his right to compensation under the 1923 Act and imposes a penalty for failure to inform.	5 Aug 2016 Lok Sabha	Passed by Lok Sabha on 9 Aug 2016, Pending in Rajya Sabha
The Factories (Amendment) Bill, 2016	Enhances the limit of overtime work hours and empowers central government to make exempting rules related to overtime hours.	9 Aug 2016 Lok Sabha	Passed by Lok Sabha on 10 Aug 2016, Pending in Rajya Sabha
The Maternity Benefits (Amendment) Bill, 2016	Increases the maternity leave to 26 weeks, grants leave to adopting and commissioning mothers and requires establishments with 50 employees to provide crèche facilities.	11 Aug 2016 Rajya Sabha	Passed by Rajya Sabha on 11 August 2016, Pending in Lok Sabha
Security / Law / Strategic Affairs			
The Citizenship (Amendment) Bill, 2016	Proposes that illegal migrants from Afghanistan, Bangladesh and Pakistan from specified religious groups (Hindu, Sikh, Buddhist, Jain, Parsi and Christian) will be eligible to apply for Indian citizenship.	19 Jul 2016 Lok Sabha	Referred to Joint Committee, Report by last day of first week of winter session

Short Title	Key Objectives	Introduced on	Status
The Enemy Property (Amendment and Validation) Bill, 2016	Vests all rights, titles and interests over enemy property in an office of the central government.	08 Mar 2016 Lok Sabha	Passed by Lok Sabha, Rajya Sabha Select Committee Report on 6 May 2016, Pending in Rajya Sabha
The Prevention of Corruption (Amendment) Bill, 2013	Makes giving a bribe an offence and modifies the definition of taking a bribe. Requires prior sanction to prosecute former officials.	19 Aug 2013 Rajya Sabha	Standing Committee Report on 6 Feb 2014, Rajya Sabha Select Committee Report on 12 Aug 2016
The Whistle Blowers Protection (Amendment) Bill, 2015	Specifies grounds under which disclosures related to corruption may not be made.	11 May 2015 Lok Sabha	Passed by Lok Sabha, Pending in Rajya Sabha

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

Bills listed for Introduction, Consideration and Passing

Short Title	Key Objectives
The Central Goods and Services Tax Bill, 2016	Facilitates levy of tax on intra-state supply of goods or services.
The Integrated Goods and Services Tax Bill, 2016	Facilitates levy of tax on inter-state supply of goods or services.
The Goods and Services Tax (Compensation for Loss of Revenue) Bill, 2016	Facilitates payment of compensation to states for loss of revenue arising on account of implementation of Goods and Services Tax.
The Indian Institutes of Management Bill, 2016	Declares the Indian Institutes of Management (IIMs) to be Institutions of National Importance and enables them to award degrees.
The Surrogacy (Regulation) Bill, 2016	Constitutes the National Surrogacy Board, State Surrogacy Boards and regulates the practice and process of surrogacy.
The Divorce (Amendment) Bill, 2016	Amends the Divorce Act, 1869 with regard to dissolution of marriage and mandatory period of separate residence.
The Collection of Statistics (Amendment) Bill, 2016	Extends the jurisdiction of the 2008 Act to Jammu and Kashmir in respect of statistical matters falling in the Union List and Concurrent List applicable to the state.
The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2016	Revises the list of Scheduled Tribes in the states of Assam, Chhattisgarh, Jharkhand, Tamil Nadu and Tripura.
The Admiralty (Jurisdiction and Settlement of Maritime Claims) Bill, 2016	Consolidates laws related to jurisdiction, claims, arrest of vessels and related issues for maritime issues and claims.

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

Bills listed for Withdrawal

Short Title	Key Objectives	Introduced on	Status
The High Courts (Alteration of Names) Bill, 2016	Changes the names of Bombay, Calcutta and Madras High Courts to Mumbai, Kolkata and Chennai High Courts, respectively.	19 Jul 2016 Lok Sabha	Not referred to Standing Committee
The Participation of Workers in Management Bill, 1990	Provides for participation of workers in management at shop floor, establishment and board of management levels.	30 May 1990 Rajya Sabha	Standing Committee Report on 18 Dec 2001

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

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